THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 10
CP (IB) No. 120/Chd/Pb/2022

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Heera Lal Dhurwe & others …Petitioners-Financial Creditors

Vs.

Garima Homes & Farm House Ltd. …Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Nishad Ahuja, Advocate for the petitioner-financial creditor.

A date is requested by learned counsel for petitioner-financial creditor for making the compliance of last orders dated 23.05.2022 & 25.08.2022. Last opportunity is granted for making the compliance of the same. Let the same be made at least one week before the next date of hearing. The matter be listed on 30.01.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 16, 2022
YP